

**Action taken against Companies Producing  
Items of Doubtful Validity**

1342. SHRI TARIQ ANWAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that his Ministry has constituted a group to identify items of doubtful validity being manufactured by various companies;

(b) the names of the items that have been so identified by this group and the procedure for regularisation suggested by this group;

(c) the necessity of setting up such a group when decisions as contained in the Drug Policy statement of 1978 are clear and unequivocal; and

(d) the reasons for not taking action against the companies manufacturing such items as per existing provisions of drug policy ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : (a) to (d) Based on the analysis of the data received for regularisation under Drug Policy, it came to the notice of the Government that many an Industrial Undertakings were claiming the manufacture of certain items for which the validity of industrial approvals could not be established by the companies. With a view to examine this problem in all its aspects and to suggest possible lines of action that may be taken and the procedure to be followed, Government constituted an Inter-Ministerial Working Group. The Group was not required to identify such items on individual basis. The report of the said Working Group has been referred to the National Drugs and Pharmaceuticals Development Council. Further action in such cases of doubtful nature will depend upon the recommendations of the NDDC.

**Advantages of Notifying Leader Prices of  
Formulations**

1343: SHRI TARIQ ANWAR : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the advantages of notifying leader prices of formulations and the essential criteria for identified leaders;

(b) whether all the formulation packs which have been identified as leaders and for which leader prices are notified conform to the above criteria; and

(c) the details of benefits to the consumers by notification of leader prices and whether there is any proposal to continue this concept in future also ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : (a) to (c) Taking into consideration the recommendations of the Committee on Drugs & Pharmaceutical Industry (Hathi Committee), Government announced New Drug Policy in March, 1978. In pursuance of paras 51 and 52 of the New Drug Policy, 1978 and provisions of the Drug (Prices Control) Order, 1979, leader prices have been notified, wherever possible. No instance of violation of leader prices notified by the Government has been brought to the notice of the Government. The National Drugs and Pharmaceutical Development Council is seized of the changes to be made, if any, in the Drug Policy.

**Schemes for Electrification of Tribal  
Blocks left over Villages in Orissa**

1344. SHRI GIRIDHAR GOMANGO : Will the Minister of ENERGY be pleased to state :

(a) whether Government of Orissa have sent rural electrification schemes for Tribal Blocks and the mini rural electrification schemes to cover the left over villages for approval and sanction;

(b) if so, the names of the rural electrification schemes and mini rural electrification schemes;

(c) whether it is a fact that the progress of rural electrification particularly in tribal areas is slow and tardy than in other areas of that State;

(d) if so, the reasons therefor; and

(e) the funds earmarked by the Rural Electrification Corporation for Tribal Sub-plan areas of that State and released on priority basis so far ?

THE MINISTER OF STATE IN THE  
MINISTRY OF ENERGY (SHRI ARIF

MOHAMMAD KHAN) : (a) and (b) As on 31st May, 1984, the seven tribal schemes mentioned below received from the Orissa State Electricity Board are in various stages of processing in the Rural Electrification Corporation :—

Sl. No.	Name of the Scheme/ Distt.	Category	Loan amount (Rs. in lakhs)
1.	Kalinala & podia Block in Koraput	MNP	70.361
2.	Khairaput Block in Koraput	MNP	53.694
3.	Kodumalgura Block in Koraput	MNP	24.553
4.	Bargoo Block in Sundergarh	MNP	34.191
5.	Khodra Block in Koraput	MNP	40.441
6.	Nuagon Block in Sundergarh	MNP	62.084
7.	Sobdoga & Balisankar Block Sundergarh Distt.	MNP	49.452

No mini RE Scheme for left-over villages was pending with the REC as on 31-5-1984.

(c) and (d) Out of 18,683 tribal villages in the State of Orissa, 5,907 villages, constituting 31.6%, have been electrified till the end of March, 1984. The progress on an All-India basis in the tribal areas reflects an achievement level of 30.9%. The factors contributing to slower progress in these areas include lack of infrastructural facilities, high costs involved in extension of lines, low load growth and frequent inability of beneficiaries to pay initial installation charges, security deposits and energy consumption charges.

(e) In the approved outlays for RE

in tribal areas are not earmarked. Out of a total loan assistance of Rs. 52.84 crores sanctioned by the REC for 100 rural electrification schemes for tribal areas in Orissa the Corporation had disbursed an amount of Rs. 33.63 crores upto 31st March, 1984.

#### Special Scheme to Provide Digital Telephone Facilities

1345. SHRI GIRIDHAR GOMANGO : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Government had taken decision to cover eighteen districts in the country under the special scheme to provide digital telephone faci-